

30/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 89/96
R.A/C.P No.
E.P/M.A No.

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SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

DA No. 89/96
MP No. (DA)
RA No. (DA)
CP No. (DA)

Sri Rajen Raykhowa vs.

APPLICANT(S)

Union of India vs.

RESPONDENT(S)

Mr. G.K. Bhattacharyya, Mr. G.N. Das, Advocate for the applicant.
Mr. B. Chakraborty, Mr. P. Sengupta

Mr. A.K. Choudhury, Addl. C.G.S.C., Advocate for the Respondents.

Office Notes

Court's Orders

to.

This application is in
form and within time.
C. F. of Rs. 50/-
deposited vide
IPO/BH No. 346/23
dated 24.6.96

✓ P. S.
C. G.S.C.
✓ A6

13.6.96

Mr. G.K. Bhattacharyya for the applicant. Mr. A.K. Choudhury, learned Addl. C.G.S.C., for the respondents.

Heard Mr. B.K. Bhattacharyya for admission. The application is admitted. Issue notice on the respondents by registered post. Written statement within six weeks.

List on 30.7.96 for written statement and further orders.

60
Member (A)

Member (J)

26-6-96
Notice issued to the
resps. vide No. 15-49
Dt. 20.6.96.

nkm

30.7.96

Mr. G.N. Das for the applicant. Mr. S. Ali, for Mr. A.K. Choudhury, Addl. C.G.S.C.

Written statement has not been submitted.

List for hearing on 22.8.1996. In the meantime the respondents may submit the written statement with copy to the counsel of the opposite party.

60
Member

Bon
10.7.96
Notice duly served on
Resps. No. 1, 2, 3.

pg

8/6/7

(2)

O.A. No. 89 of 1996

22.8.96

Mr. G.N.Das for the applicants.

Mr. A.K.Choudhury, Addl.C.G.S.C. for the respondents.

Mr. Choudhury, Addl. C.G.S.C. prays for adjournment for filing the counter. Mr. G.N.Das has no objection.

List for written statement and further order on 20.9.96.

trd
M 22/8

60
Member

20.9.96

Learned Addl.C.G.S.C. Mr. A.K.Choudhury for the respondents prays for further time for filing of written statement.

List for written statement and further orders on 11.10.96.

11.10.96
trd
M 26/10

None present.

Written statement has not been submitted.

List for written statement and further order on 26.11.96. In the meantime the respondents may submit written statement.

trd

60
Member

26.11.96

None for the applicants.

Mr. A.K.Choudhury, Addl. C.G.S.C. for the respondents prays for short adjournment.

List for written statement and further orders on 12.12.1996.

trd
M 26/11

60
Member

28.2.97

Adjourned to 14.3.1997.

13-3-97

1) Notice duly served
on Respon. No-1 to 3.

pg

written statement
has been filed at
page - 31 to 47.

14-3-97

Let this case be listed for
hearing on 16-5-97.Memos of appearance
filed by Mr. A.K. Choudhury
Addl. C.G.S.C.

22/3

Vice-Chairman

trd

16.5.97.

Left over. List on 11.7.97
for hearing.

Vice-Chairman

pg.

20/7

11.7.97

On the prayer of Mr G.N. Das,
learned counsel for the applicant, let
this case be listed on 25.7.97 for
hearing.

Vice-Chairman

25.7.97

The applicant is not found on
call. The learned counsel for the
applicant are also not present. The
application is dismissed for default.
Mr A.K. Choudhury, learned Addl.
C.G.S.C. is present.

Vice-Chairman

nkm

29/7

Copy of the order
or been sent to the
Secy for issuing the
same to the L/Adm
and parties.Issued with
No. 2677 & 2678
11.8.97

3

3

12.12.96

Mr. G.N.Das for the applicants.

Mr. A.K.Choudhury, Addl. C.G.S.C. for the respondents.

Mr. Choudhury, Addl. C.G.S.C. submits written statement today and a copy of the same has been served on Mr. G.N.Das, counsel of the applicant. Mr. Das seeks time for filing the rejoinder.

List for hearing on 1.1.1997. In the meantime the counsel of the applicant may submit rejoinder if any with copy to Mr. Choudhury.

Member

trd

13.12.96

Writs filed on behalf of R.No-1-4.

1-1-97

Learned Addl.C.G.S.C. Mr.A.K.Choudhury present for the respondents and ready. None for the applicant. Rejoinder has not been submitted.

List for hearing on 20-1-97.

Member

17-1-97W
111

1) Notice duly served 20-1-97 on R-No-1,2,3.
2) Rejoinder has not been filed.

Mr.G.N.Das counsel for the applicant and case is ready for hearing. However Mr.A.K.Choudhury Addl.C.G.S.C. has submitted leave note for absence till 7-2-97.

List for hearing on 21-2-97.

Member

20.2.97W
111

1) Written Statement has been submitted on behalf of the R. 1 to 4.
2) NO Rejoinder has been filed.
3) Memo of appearance has been filed by Mr.A.K.Choudhury, Addl.C.G.S.C. on 20/2/97.

For the ends of justice I grant further 1 week time. If Mr.A.K.Choudhury, Addl.C.G.S.C does not come on the date of hearing then alternative arrangement to be made, otherwise the case will be taken ex parte.

List for hearing on 28-2-97.

Vice-Chair

22.8.97

In view of the order passed in M.P. No. 234 of 1997 the O.A. is restored to file.

List on 26.9.97 for hearing.

w/s has been filed


Vice-Chairman

trd

26.9.97

On behalf of Mr G.K. Bhattacharyya, learned counsel for the applicant, Mr B.K. Sharma prays for a short adjournment. Prayer allowed. List it on 23.1.1998.

w/s has been filed


Vice-Chairman

nkm

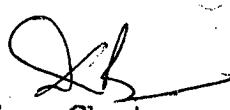
MS
29/9

23.1.98

There is no representation.

Adjourned to 27.3.98 for hearing.

26/3


Vice-Chairman

pg

MS
3/2

w/s has been filed
27.3.98

There is no single Bone & to-day adjourned to 22.4.98.
by me

3/4

24.4.98

On the prayer of Mr G.K. Bhattacharyya, learned counsel for the applicant, the case is adjourned till 1.5.98.

w/s has been filed
on 2nd 1-4

3/4


Vice-Chairman

nkm

MS
27/4

1.5.98

Adjourned to 5-6-98
by me

w/s has been filed
1.5.98

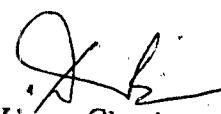
v

Ms. No. 89/98
17

5.6.98

22

On the prayer of Mr G. N. Das,
learned counsel for the applicants the
case is adjourned till 17.7.98.

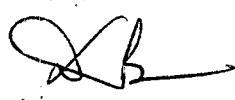

Vice-Chairman

pg

NS
SJK

17.7.98

Heard the learned counsel for the
parties. Hearing concluded. Judgment
delivered in open court, kept in
separate sheets. The application is
disposed of. No order as to costs.


Vice-Chairman

nkm

JK
21/7

10.8.98
Copies of the
judgment have been
sent to the Office
for issuing the same
to the parties through
Regd. Mails A.P.O.

st.
Issued vide
NOS 2149 to 2153
12.8.98.

st.

Q

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::::GUWAHATI-5.

O.A.No. 89 of 1996

DATE OF DECISION.17.7.1998.....

!! Shri Rajen Rajkhowa and another (PETITIONER(S))

Mr G.K. Bhattacharyya and Mr G.N. Das

ADVOCATE FOR THE
PETITIONER(S)

VERSUS

Union of India and others

RESPONDENT(S)

Mr A.K. Choudhury, Addl. C.G.S.C.

THE HON'BLE MR JUSTICE D.N. BARUAH, VICE-CHAIRMAN
THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman.



A

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 89 of 1996

Date of decision: This the 17th day of July 1998

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

1. Shri Rajen Rajkhowa,
Pharmacist, Aviation Research Centre,
F.R.U., Numaligarh, Golaghat.
2. Shri Atul Chandra Baruah,
L/A Aviation Research Centre,
F.R.U., Numaligarh, Golaghat.Applicants
By Advocates Mr G.K. Bhattacharyya and
Mr G.N. Das.

- versus -

1. The Union of India, represented by the
Cabinet Secretary,
Department of Cabinet Affairs,
New Delhi.
2. The Director General of Security Block-V(East),
New Delhi.
3. The Director, Aviation Research Centre,
Block-V (East),
New Delhi.
4. The Deputy Director,
Aviation Research Centre,
Doomdooma.Respondents
By Advocate Mr A.K. Choudhury, Addl. C.G.S.C.

.....
O R D E R

BARUAH.J. (V.C.)

The applicants have filed this present application seeking certain directions by this Tribunal to the respondents.

2. At the relevant time the applicants were working in the Aviation Research Centre, Field Research Unit, Numaligarh. This Aviation Research Centre is a department of the Government of India directly under the Cabinet Secretariat. The grievance of both the applicants are same.

3. The applicants state that like them there are other similarly situated employees, as mentioned in Annexure I, who are also entitled to the benefits.

4. By Annexure III letter dated 28.10.1986 the Deputy Secretary (SR), Government of India, informed the Director, Aviation Research Centre that House Rent Allowance as admissible to the executive cadres will be admissible to the personnel of other cadres also of the corresponding levels. According to the applicants they are personnels of other cadres of corresponding levels. Thereafter, ration allowance was also given as per Annexure IV letter dated 6.12.1987 issued by the Deputy Secretary, Government of India, to the Director, Aviation Research Centre, New Delhi. On the basis of Annexure IV letter the applicants and another similarly situated persons are entitled to ration allowance which was, however, denied to them. Hence the present application.

4. We have heard Mr. G.K. Bhattacharyya, learned counsel for the applicants and Mr. A.K. Choudhury, learned Addl. C.G.S.C. Mr. Bhattacharyya submits that the present case is squarely covered by this Tribunal's order dated 14.6.1996 passed in original application No. 245 of 1995. The learned counsel further submits that against the said judgment the respondents (in that case) approached the Apex Court by filing Special Leave Petition No. 1706/97 which was dismissed by the Apex Court by order dated 16.3.1998. Mr. A.K. Choudhury also confirms the same.



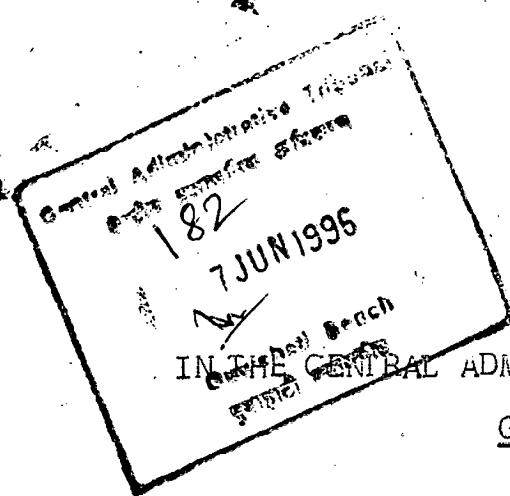
5. On hearing the learned counsel for the parties and following the decision of this Tribunal passed in O.A.No.245 of 1995, I dispose of this application with direction to the respondents to pay ration allowance with effect from 22.2.1994 and the arrears must be paid as early as possible, at any rate within a period of three months from the date of receipt of this order.

6. The application is accordingly disposed of. No order as to costs.



(D. N. BARUAH)
VICE-CHAIRMAN

nkm



Filed by:
G. N. Das
Advocate
5/6/96

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH

GUWAHATI.

O.A. NO. 89 /96.

Shri Rajen Rajkhowa and others.

... Applicants.

- Versus -

Union of India and others.

.. Respondents.

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Filed by :-

G. N. Das
Advocate

Recd copy
A. K. Choudhury
F. Adm C/5C
5/6/96

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH:

GUWAHATI.

O.A. No. 89 /96.

Shri Rajen Rajkhowa and others.

...Applicants.

-Versus-

Union of India and others.

...Opposite parties.

1: PARTICULARS OF THE APPLICANTS:

- 1) Shri Rajen Rajkhowa ,
Son of Late Sarulara Rajkhowa,
Pharmacist,
Aviation Research Centre
F.R.U., Numaligarh ; Golaghat(Assam).
- 2) Shri Atul Chandra Baruah,
Son of Late G.C.Baruah,
L/A, Aviation Research Centre
F.R.U., Numaligarh,
Golaghat ,Assam.

2: PARTICULARS OF THE RESPONDENTS:

- 1) Union of India (Represented by the Cabinet Secretary ,Department of Cabinet Affairs,
Bikaner House, Sahjahan Road, New Delhi.
- 2) Directorate General of Security Block-V(East),
R.K. Puram,
New Delhi- 110066.

Contd...

8/11

3) Director, Aviation Research Centre,
Block -V(East) ,
R.K. Puram, New Delhi.

4) Deputy Director, Aviation Research Centre,
Doomdooma.

3: THE APPLICATION IS AGAINST THE FOLLOWING ORDER:

Action of the authorities in not allowing the applicants to draw the Ration Allowance inspite of the fact that the same had been extended upto the rank of Field Officer vide letters dt.6.12.87 and 17.2.96 of the Respondent No.1.

4: The applicants declare that the subject matter of the orders is within the jurisdiction of this Tribunal.

5: The applicants further declare that the application is within the limitation prescribed under Section 21 of the Administrative Tribunals Act, 1985 :

6: FACTS OF THE CASE :

1) That the applicants are all employees of the Aviation Research Centre, Field Research Unit, Numaligarh which is a Department of the Govt. of India directly under the Cabinet Secretary . The two applicants have a common grievance and interest in the matter and as such they are filing a single application, as relief granted to one of them will be applicable to all the others and also to avoid multiplicity of litigations . The names of the other applicants have been enclosed in a separate list as Annexure-I.

contd...

6/11

2) That the Govt. of India had set-up a Commission under Shri K. Shankarnarayan I.P.S. , Ex-D.G.P., to look into the various demands of the staff and on completion, a report was submitted to the Govt. recommending certain concessions to various staffs under the Govt. of India . On the basis of the recommendation in the report, the Cabinet Secretariat had been extending concessions to the Staff of the Aviation Research Centre (ARC) in piece meal basis. The applicants could not collect the full report of the said one-man commission and also the letter granting the concessions to the staff of the A.R.C. and the same may be called for by this Hon'ble Tribunal for a just decision of the case.

3) That, the Special Secretary of Respondent No.1, by his letter No.A-49011/8/86 / T.O.-I(B) dt. 10.5.86 to the Respondent No.3 , informed that the question of granting similar concessions as given to the Staff of RAW to the staff of ARO was considered by the Govt. of India and that the President was pleased to sanction certain concessions mentioned in this letter to the various categories of staff of ARC except those on deputation from the Indian Air force.

In the said letter, though the concessions given were listed in an annexure, the complete annexure is not available to the applicants and only an extract of clause-6 of the Annexure was given which relisted to House Rent Allowance and the same was made admissible to the personnel of other cadres of corresponding levels. In the said letter

contd...

it was also mentioned that separate orders would be issued about the corresponding levels.

Copy of the said letter dt.10.5.86 is annexed herewith and marked as Annexure-II.

4) That the Respondent No.1, thereafter, vide order No.A-11016/6/86-D.O.I dt. 28.10.86 , conveyed the sanction of the President to the equation of posts in various cadres of corresponding levels in the ARC to that of the Executive Cadres for the purpose of payment of HRA as admissible to the Executive Cadre . Along with the said letter, the corresponding pay scals were given in a separate Annexure-A.

A copy of the above letter dt.28.10.86 alongwith annexure is marked as Annexure-III.

5) That, from the aforesaid order and annexure, it will be apparent that the various staff of ARC were equated with the different executive grades so as to extend the concession given in letter dt.10.5.86 of Respondent No.1 and as per the said order, the various staff were categorised into different levels who were entitled to HRA ranging from Rs.140/- to Rs.355/- and they have all been paid the HRA w.e.f. 1.1.86.

6) That the Respondent No.1 , by his letter No.A-27011/4/86-EA-II(A) dt.6.12.87, in continuation to letter dt.10.5.86(Annexure-II)conveyed the sanction of the President to the grant of the Additional concession to the various categories of staff of ARC, except those on

contd..

deputation from the Indian Air Force. The concession granted were given in the form of an Annexure to letter No.A-27011/4/86-EA.II dt.18.12.87 . From the said annexure, it appears that Ration Allowance was granted upto the Rank of Field Officer and Security Allowance to the Ministerial and Accounts Cadre. In the instant case, only the clause relating to Ration Allowance will be relevant.

Copy of the said letter and annexure dt.6.12.87 are annexed herewith and marked as Annexure-IV.

7) That the applicants beg to state that from the said letter dt.6.12.87 which was in continuation of letter dt.10.5.86, it will be apparent that the additional concessions were given to all categories of staff of the ARC except those on deputation from the Indian Air Force. By order dt.28.10.86, the various cadres of the ARC were equated and made into different groups starting from (I) Senior Field Officer (2) Field Officer (3) Deputy Field Officer (4) Asstt. Field Officer (5) Senior Field Asstt. and (6) Field Assistant and all the other posts were clubbed with one such grade for the purpose of getting the concessions. Both in letter dt.6.12.87 and annexure 4 and order dt.18.12.87, it has been mentioned that the Additional concessions were extended to the various categories upto the rank of Field Officer except those on deputation from the Indian Air Force . The applicants state that none of the applicants are on deputation from the Indian Air Force and as such they are all entitled to the Ration Allowance.

contd...

all

8) That, though the Cabinet Secretariat had granted the sanction for Ration Allowances as far back as in 1987, for reasons best known to the authorities, the same was not given to the staff of the ARC Doomdooma and by Memorandum No. ARC/COORD/30(B)/87-III 186 dt.22.2.94, of the Respondent No.2 the Ration Allowance was granted.

A copy of the above Memorandum dt.22.2.94

is annexed herewith and marked as Annexure-V.

9) That the applicants beg to state that from what is stated above, it will be apparent that all categories of staff of ARC, Doomdooma were entitled to get the Ration allowance which had been sanctioned by the Cabinet Secretariat as far back as in 1987. Surprisingly, the authorities, by giving a peculiar interpretation to the annexure to letter dt.18.12.87, has granted the Ration Allowance only to officers who are actually designated as Field Officer and below, completely ignoring the fact that the various categories of Staff had already been equated and that the applicants, who all fall in the grade of Field Officer and below are entitled to Ration Allowance and have denied the same to the applicants. Because of the peculiar interpretation given, Field Officer in the previous scale of Rs.550/- to Rs.900/- is getting ration allowance while low paid employees have been deprived of the same.

10) That, as stated above, none of the applicants are on deputation from the Indian Air Force and since ARC Doomdooma has been classified as category B they are entitled to Ration Allowance as admissible to the BSF in peace areas. The aforesaid

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Ration Allowance has been granted w.e.f.1.2.94 and initially the same was in ~~the~~ scale of Rs.360/-p.m. and at present the purported Executive Staff are drawing the same @ Rs.360/-p.m. and all the applicants are also entitled to get this Ration Allowance.

11) That, as an apparent injustice has been done to the staff of the ARO, Doomdooma, because of the wrong interpretation of the letter of the Cabinet Secretariat, the matter was taken-up with the higher authorities and the applicants have now come to know that Message dt.4.8.95 was sent, whereby it was informed that as regards grant of Ration Allowance, the Respondent No.3 had been advised to take-up the matter with the 5th pay Commission through a supplementary memo.

A copy of the above Message dt.4.8.95 is annexed herewith and marked as Annexure-VI.

12) That, the applicants beg to state that grant of Ration Allowance has nothing to do with the pay Commission and since ~~there~~ concessions, including Ration Allowance, were granted to all categories of staff of ARC, the Applicants are also entitled to get the same and they can not be deprived of the same on the plea that the matter is being taken-up with the pay commission and as such the applicants are approaching the Hon'ble Tribunal for relief due to them.

13) That, as stated above, the Doomdooma station of the ARC had already been categorised as "B" implying that it is a hard posting. Similarly, the F.R.U. (Field Research

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6/11

Unit) of the ARC, Numaligarh had also been declared as category "B" vide Msg No. ARC/Coord/30(B)/87-III dt.3.11.95 from the D.D.(B), Delhi and the Ration Money had been sanctioned only to the technical/Executive Cadre posted at F.R.U, Numaligarh w.e.f. 1.11.95 .

Being highly aggrieved , the applicants, on 4.12.95, submitted a representation to the Respondent No.3 praying for sanction of Ration Money as admissible to the Technical Executive cadre and it was duly forwarded by the Respondent No.4 under cover of his office memo No.ARC/ESTT/RA/MHL/94-13424 dt.20.12.95 .

forwarding

A copy of the/letter dt.20.12.95 and the representation dt.4.12.95 are annexed herewith and marked as Annexure-VII and VIII respectively.

14) That, thereafter, the Respondent No.3 had rejected the prayer of the applicants and intimated that the non-executive staff of the FRU, ARC, Numaligarh are not entitled to the Ration Allowance and his decision was conveyed by the Asstt. Director, F.R.U., Numaligarh (Assam) vide his letter No.FRU/MH/EST-5(95) /1433 dt.17.2.96 .

A copy of the said letter dt.17.2.96 is annexed herewith and marked as Annexure-IX.

15) That , being aggrieved by the illegal, arbitrary and discriminatory treatment meted out to the applicants by the authorities, the applicants have approached this Hon'ble Tribunal for relief.

contd...

8/11

8.

7 : DETAILS OF REMEDY EXHAUSTED:

The matter was taken up with the authorities pointing out that the applicants are also entitled to the Ration Allowance as has been granted to some of the executive staff but the authorities rejected their prayer without any justification.

8 : The applicants further declare that they have not previously filed any application, writ application or suit regarding the matter in respect of which this application has been made, before any Court of Law or any other Bench of this Hon'ble Tribunal and no such application/ Writ application or suit is pending.

9 :

RELIEF SOUGHT AND GROUND :

I) For that the action of the authorities in denying the Ration Allowance to the applicants is illegal, arbitrary and without any justification and as such this is a fit case where this Hon'ble Tribunal ^{will} exercise jurisdiction and grant relief.

II) For that though from the letters and Annexures it will be apparent that the Ration Allowance was granted to the various categories as additional concession, the authorities, by giving a peculiar interpretation, has given the allowance only to the those officers, who happen to be designated a Field Officer, Deputy Field Officer etc. completely ignoring the applicants and as such the impugned action of the authorities is bad in law and is liable to be quashed.

contd..

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S/ll

III) For that, by order dt. 28.10.86 (Annexure-III), the Respondent No.1 had equated the various posts held by the applicants to the corresponding posts in the Executive Cadre and they have been equated with the Field Officer, Deputy Field Officer etc. by letter dt. 18.12.87, the additional concession of Ration Allowance was extended upto the rank of Field Officer and below and the authorities committed an illegality by interpreting the same to be applicable only to officers, who are actually holding the post of Field Officer and as such the impugned action of the authorities in denying the benefits to the applicants are bad in law and is liable to be set aside.

IV) That the applicants beg to state that since other similarly situated have been granted the concession, the applicants are also entitled to Ration Allowance and since the same has not been granted to them, they have been discriminated against, resulting in violation of Article 14 and 16 of the Constitution of India.

V) For that in any view of the matter, the action of the authorities in discriminating the applicants and denying them the ration Allowance, otherwise due to them is bad in law and is liable to be set aside.

It is, therefore, prayed that your Lordships would be pleased to admit the application, call for the records of the case, ask the opposite parties to show cause as to why the

contd..

all

applicants are not entitled to Ration Allowance on the ~~basis~~ of letter dt. 10.5.86 (Annexure-II) and 6.12.87(Annexure- IV) as has been granted to other similarly equated and after perusing the causes shown, if any, and hearing the parties, direct that the applicants are entitled and be given the Ration Allowance, as has been give to others in ARC Doomdooma with retrospective effect and/or pass such further order/orders as your Lordships deem fit and proper.

10 : Interim order : Nil.

11: Does not arise.

12 : Postal order No. 09-346123
dt. 24-5-76 issued by the Post Office
at Guwahati.

contd...

61

VERIFICATION

I, Shri Rajen Rajkhowa, son of Late Sarulara Rajkhowa, aged about 29 years, presently working as Pharmacist, Aviation Research Centre, F.R.U., Numaligarh, hereby, state that I am one of the applicants in the case and I verify that the contents of paragraphs 1, 3, 4, 6, 7, 8, 11, 13 & 14 are true to my personal knowledge and those made in paragraphs 2, 5, 9, 10, 12 & 15 are believed to be true on legal advice and I have not suppressed any material fact.

Rajen Rajkhowa..

(Rajen Rajkhowa).

Signature.

Place:- Gauahari

Date:- 5/6/96

Annexure-I.LIST OF APPLICANTS.

Sl. No.	Name and Designation	Father's Name/ Guardian Name.
	S/Shri.	
1.	Rajen Rajkhowa, Pharmacist	Late Sarulara Rajkhowa, " G.C. Baruah.
2.	Atul Ch. Baruah, L/A.	" Harka Bahadur Gurung.
3.	Indra Bahadur Gurung, Chowkidar	" Rajani Kanta Borthakur.
4.	Jatin Borthakur, L.D.C.	" Tom Ayers.
5.	Little Ayers Chowkidar,	" Lakhan Ch. Karmakar.
6.	Dwijen Karmakar, L/A	Sh. Thanshwar Saikia.
7.	Pranab Jyoti Saikia, F/Optr.	Late Krishnanlal Bhowmick.
8.	B.K. Bhowmick, Chowkidar,	" Dhulai Saikia.
9.	Rameshwar Saikia, L/A	" Hanhiram Das.
10.	Damahu Das, L/M	" Thakur Ram.
11.	Haru Ram Chowkidar,	" Basu Ghasi.
12.	Siblal Ghasi, -do-	" Kailash Ch. Deb.
13.	Ramendra Kumar Deb, -do-	" Basa Lengneh.
14.	Miren T. Lengneh, -do-	" Lakhan Lengneh.
15.	K.T. Lengneh, -do-	" Bura Singh Tissu.
16.	C.S. Tissu Safaiwala	" Sar Kro.
17.	B.S. Kro, Chowkidar,	" N.G. Dutta.
18.	Kajal Dutta, F/Super.	" Sar Bura Terang.
19.	Lorance Terang, Chowkidar	" Sakma Hanse.
20.	Bapuram Hanse, -do-	" Sarat Tissu.
21.	Harshing Tissu, -do-	" Dhirai Das.
22.	Makhan Ch. Das, L/M	" Horendra Kumar Seal.
23.	Apurba Ch. Seal, L/M	" Mita Rai.
24.	Hari Bans Rai, Chowkidar,	" Lakhan Lengneh.
25.	Sunder T. Lengneh, -do-	" Moneswar Gogoi.
26.	Horen Gogoi, -do-	Line Sub-Insp. " Mohuram Das.
27.	Horen Das,	

Contd..

*Attested
J. Venkatesh
2/2/19*

28. Dilip Bora,	L/M	Late Babakan Bora.
29. Debeswar Bora,	Chowkidar.	" Indreswar Bora.
30. Robin Das,	F/Optr.	Shri Bison Das.
31. Kamshing Terang,	Chowkidar.	Late Sarbura Terang.
32. Ram Prashad Sharma,	-do-	" B.V. Sharma.
33. H.N. Balwar,	-do-	" Sedami Ram Balowar.
34. Sarbajeet Thapa,	Chowkidar.	" Dhanbir Thapa.
35. Narayan Bhumij,	-do-	" Hirana Bhumij.
36. Kamaleswar Kachari,	L/M	" Labon Kachari.
37. Jiren Tokbi.	Chowkidar,	" Kania Tokbi.
38. Mrs. Makan Das,	Safaiwala,	W/O Late G.R. Das.
39. Sh. Madhab Bora,	F/Optr.	Shri Gopinatha Bora.
40. " Upen Ch. Bora,	Chowkidar,	" Pulin Ch. Bora.
41. " H.C. Thakur,	-do-	Late Isan Thakur.
42. " Golap Ch. Deka,	-do-	Shri Somnath Deka.
43. " L.R. Gour,	-do-	Late Nagina Ram Gour.
44. " Rajbali Prashad,	-do-	" Algu Prashad.
45. " Palwan Rajak,	-do-	Shri Saik Rajak.
46. Mrs. Punimai Gogoi,	-do-	W/O Late Punaram Gogoi.
47. Sh. Duwaru Dushad,	-do-	Late Lumba Dushad.
48. " Boodhanlal Borik,	-do-	" Hari Nath Borik.
49. " Bijaya Kr. Singh,	LDC	Shri Raghunath Singh.
50. " Biswajeet Ojha.	Chowkidar.	" Brajalal Ojha.
51. " Debdas Nayak,	-do-	" Bharat Nayak.
52. " Haridas Bhakta,	-do-	Late Tiknu Bhakta.
53. " P.N. Ram,	L/A	Late Kartik Ram.

...

No.A-49011/8/R6-DO-I(B)
Government of India
(Cabinet Secretariat)
Bikaner House (Annexe).
Shahajahan Road ..

New Delhi, the 10th. May, 86

To
Shri R. Swaminathan,
Director (ARC),
Directorate General Security
Cabinet Secretariat, New Delhi

Subject:- Grant of concessions to the stuff of ARC.

Sir,

I am directed to say that while examining the question of grant of concessions to the various staff of RGAU, the question of granting similar concessions to the staff of ANC was also considered by the Government of India. The President is pleased to sanction the concession mentioned in Annexure to this letter, to the various categories of the staff of ANC except those on deputation from the Indian Air Force.

2. If at certain times the Head of Department feels that certain locations or assignments have become specially hazardous and there is a specific increase in the threat to the personnel, and/or premises he can determine on merits the criteria of hardship and the period for which such locations may be categorised as 'B' or 'C' station so declared for the R.E.A.W after recording the reasons in writing.

3. This issues with the concurrence of the Ministry of Finance
vide their UO No.2403/SE/05 dated 27.12.05.

Yours faithfully,
Sd/-R. N. Palit, Spec 11 Secy.

Extract from Annexure of letter No. A-490117/06-00, dt. 10.7.06

6. House Rent Allowance. House Rent Allowance facilities administered to the Executive Cadre will be admissible to the personnel of other cadres also of corresponding levels.

Attested
General
S.A.C.

1. Steasted
Ruth

AB

16

VNL/4888-III

Government of India
Cabinet
Bikaner House Annex
Shahjahan Road
New Delhi

10.10.1986

101

Subject: Extension of House Rent Allowance conc. on to
other cadre's U/T/ADC/AT/Par with executive cadre

Reference ARC Dte.U.O. NO. ARC/E-I/88/85, dated the
18-9-1986.

2. In continuation to this Secretariat letter No.
A-49011/8/86-DOI, dated the 10.5.1986, sanction of the
President is hereby conveyed to the equation of posts
listed at Annexure 'A' to this order in various cadres
of corresponding levels in the ARC to that of the
executive cadres in the said organisation exclusively for
the purpose of payment of House Rent Allowance as admissible
to the executive cadre.

3. This issues with the concurrence of the Director (IF)
vide their Dy. No. 1799 dated 1.10.1986.

Sd/-
(R K GANGULI)
DEPUTY SECRETARY (SIR)

To:

1. Shri R. Swaminathan, Director, ARC, New Delhi.
2. Shri N.C. Roy Choudhury, Director of Accounts,
Cabinet Secretariat, New Delhi.
3. Shri J. Subramanian, Director (IF), Cabinet Secretariat,
New Delhi.
4. Guard File.

VICKY

4
sticker
General
secy.
Farewell
Adm.

Designation and
pay scale of
executive cadre

2

Corresponding pay scale of other cadre.

17

Annexure 13

3

1. C.F.O.
Rs.650-30-740-35-810-ED-
35-980-40-1000-ED-40-1200.

(b. 355)

2. Field Officer
Rs.550-25-750-50-30-900.

(b. 303)

1. Section Officer	150-1200/-
2. Accounts Officer	840-1200/-
3. Private Secretary	775-1200/-
4. Sr. P.A.	650-1040/-
5. Asstt Fire Officer	650-1200/-
6. Asstt Com. Assistant	650-1200/-
7. Asstt Engineer	650-1200/-
8. Asstt Surgeon (Civil) Gr. I	650-1200/-
9. Deputy Works Supdt.	650-1200/-
10. Asstt Technical Officer	650-1200/-
11. Asstt Aerodrome Officer	650-1200/-
12. Asstt Meteorologist	650-1200/-
13. Librarian	650-1200/-
1. Assistant*	425-800/-
2. Steno Gr. II (PA)*	425-800/-
3. Accountant	500-900/-
4. Station Officer	550-750/-
5. Asstt Librarian*	550-900/-
6. Overseer	550-900/-
7. Jt. Technical Officer Grade-I	550-900/-
8. Jt. Stores Officer Gr. I	550-900/-
9. Technical Asstt (Air Wing)	550-750/-
10. Communication Asstt.	550-750/-
11. Professional Asstt.	550-900/-
12. Jr. Accounts Officer	550-900/-
13. Senior Medical Asstt.	550-900/-

*Group 'B' posts. Though F.O. is a group 'C' post their equivalent with F.O. (Group 'C') post is shown as there is no equivalent post of Asstt P.A. (Steno. II)/Asstt Librarian in junior executive cadre.

3. Deputy Field Officer
Rs.425-15-530-20-15-550-20-
300/-.

(b. 273)

1. Steno. Gr. III	330-560/-
2. U.D.C.	330-560/-
3. Technical Asstt (Library)	425-700/-
4. Overseer	425-700/-
5. Teacher	290-560/-
6. Nursing Sister	1455-700/-
7. Staff Nurse	1425-640/-
8. Sr. Radio Grammer	1425-640/-
9. Lab. Technician	330-560/-
10. Radiotekst (qualified)	330-560/-
11. Sanitary Inspector	330-560/-
12. Sanitary Inspector Technician	330-560/-
13. Sr. Lab. Technician	1425-700/-
14. Asstt. Foreman	1425-700/-

Forward
Rev. Francis

1 2 3

	15. Masscouri(Physiotherapist)	425-70/-
	16. Dietician	425-640/-
	17. Junior Technical Officer Gr.II	425-700/-
	18. Jr. Stores Officer Gr.JI	425-700/-
	19. P.O.I / Supervisor	425-600/-
	20. Head Clerk(Accounts)	425-600/-
	21. Pay Accounts Clerk	320-560/-
	22. Medical Asstt(Dental)	425-600/-
	23. Medical Asstt(General)	425-600/-
	24. Aerodrome Operator	380-560/-
	25. Radio Technician	380-560/-
	26. Radio Operator	380-560/-
	27. Scientific Asstt	425-700/-
	28. Senior Observer	320-560/-
	29. Junior Accountant	425-700/-
4. A.F.O. Rs 330-8-370-10- 400-EB-10-480/-	1. L.D.C.	260-400/-
	2. Asstt Station Officer	330-480/-
	3. Leading Fireman/MF Fitter Driver-Driver Havildar.	320-400/-
	4. Fireman/Fire Operator	260-400/-
	5. Lab. Asstt	260-400/-
	6. Telephone Operator	260-400/-
	7. Carpenter(Airwing)	320-400/-
	8. Carpenter(MW Workshop)	260-400/-
	9. Tailor(Airwing(Present incumbent)	320-400/-
	10. Tailor(Airwing)(Future incumbent)	260-400/-
	11. Driver Operator Crane	330-480/-
	12. Pharmacist(Unqualified)	330-480/-
	13. Mechanic	260-400/-
	14. Electrician	260-400/-
5. S.F.A. Rs 260-6-326-EB-8- 350/-	1. Senior Gestetnor Operator	260-350/-
	2. Driver	260-350/-
	3. Lines sub-Inspector	220-350/-
	4. Carpenter(Medical unit)	260-350/-
	5. Tailor(Medical unit)	260-350/-
	6. Fitter	260-350/-
	7. Senior Examiner(Tyre)	260-350/-
	8. Vulcanisor Fitter	260-350/-
	9. Blacksmith Grade.I	260-350/-
	10. Welder Grade.I	260-350/-
	11. Upholster	60-350/-
	12. Mechanist(Turner)	60-350/-
	13. Painter	60-350/-
	14. Mistri	260-350/-
6. Field Asstt. i) Rs 225-5-260-6-29(EB-6- 308/- (Matriculate)	1. Lab. Attendant	210-2/-
	2. Ayah	126-2/-
	3. Daftary	212-2/-
	4. Peon	114-2/-
ii) Rs 210-4-260-6-27(EB-6- (non-matriculate)	5. Sweeper(Safaiwala)	114-2/-
	6. Parash	114-2/-
iii) Rs 210-4-260-6-27(EB-6- (Non-matriculate after 15 years of regular service).		114-2/-

1 2 3

6. Chowkidar/Watchman	196-232/-
7. Gardener/Mali	196-232/-
8. Lineman	210-270/-
9. Lab Attendant/Bearer	210-270/-
10. Carpenter(Airwing)	210-270/-
11. Carpenter Gr.II (M.V. Workshop)	210-290/-
12. Head Gardener	210-290/-
13. Jamadar (Sweeper)	210-270/-
14. Cook	210-250/-
15. Paramaintenance Assistant (Packer)	210-250/-
16. Cobbler	210-290/-
17. Grass Cutter	196-232/-
18. Waterman/Water Carrier	196-232/-
19. Loader	196-232/-
20. Dresser	196-232/-
21. Ayah (Para Medical Staff)	210-270/-
22. Barber	200-250/-
23. Ward Boy/Waiter/ Washer up.	200-250/-
24. Mazdoor/Anti-Malaria Mazdoor	196-232/-
25. Dhobi	196-232/-
26. Helper	196-232/-
27. Cleaner	210-290/-
28. Junior Electrician	196-232/-
29. Black Smith Gr.II	210-290/-
30. Welder Grade II	210-290/-
31. Plant Room Attendant	210-290/-
32. Aircraft Assistant	210-270/-
33. Traffic Hand	210-290/-
34. Observatory Attendant	200-250/-
	210-250/-

*Lavender
Adv. family*

Annexure-IV.

No.A.27011/4/86-EA-II (A)

Govt. of India,
 Cabinet Secretariat
 Bikaner House (Annexe)
 Shahjahan Road,
 New Delhi. Dtd. the 6th Dec, 1987.

To

Chri R. Swaminathan,
 Director (ARC)
 Directorate General of Security,
 Cabinet Secretariat
 New Delhi.

Sub :- Grant of Concessions to the staff of ARC).

Sir,

In continuation to this Cabinet Secretariat's letter No.A.49011/8/86-DI-I (b) dated 10th May, 1986 on the subject mentioned above I am directed to convey the sanction of the President to the grant of additional concessions mentioned in the Annexure to this letter to the various categories of the staff of ARC except those on deputation from Indian Air Force.

2. This will take effect from 1st August 1987.
3. This issues with the concurrence of the Ministry of Finance vide their U.O. No. S-1428/SC-87 dtd. 10.8.87 read with UO No.1151/Director (P/S)/81 dat d 2nd Dec. 1987.

Yours faithfully,

(R.K.Gangar),
 Dy. Secretary.

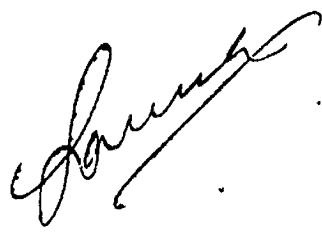
Attested
 [Signature]
 Dated

contd..

Attested
 [Signature]
 Dated

Enclo Annexure:-**Copy to :-**

1. Shri J. Subramanian Director O(F) Cabinet Sectt.
2. Shri G. D. Mathur, Dy. Director Accounts, Cabinet Secretariat, New Delhi.
3. Shri K. K. Math , Dy. Director of Accounts (SW) office of the DACS, New Delhi with reference to his notes recorded on the file.
4. File No. A. 49011/8/96-DO-I.

Sd/-**Dy. Secretary.**

An enclosure to the Cabinet Secretariat letter
No.A.27011/4/86-DA.VI dtd.18.12.1987.

Sl.No.	Nature of the concession.	Extent of the Concession granted	remarks
1	2	3	4
1.	Ration Allowance	Ration Allowance upto rank of FO and	
		below at the following rates	
		Location	Rates-
		1. Category B	As admissible from time to time
		in the BSF in peace areas.	
		2. Category C	As admissible from time to time
		in BSF in operational areas.	
2.	Security allowance to	Security allowance at the following rates to the	
	Ministerial	following category of the staff working in Top secret	
	Secretarial and	Branches subject to a maximum of 15% in each grade	
	Accounts cadre.	Designation	Amount
	L.D.C.	Rs.20/- pm.	
	Steno Gr.III/UDC	Rs.30/-pm.	
	Steno Gr-II/Asstt.	Rs.50/- pm	
	SQ/PG/Sr.P.A.	Rs.100/-pm.	
	Asstt.Director	Rs.200/-pm.	

No. ARC/Coord/30(B)/87-III-186
 Directorate General of Security
 Block-V (East), R.K. Puram.
 New Delhi-110066.

Dated the, 22/2/94.

Memorandum

Sub:- Grant of Ration Allowance

In exercise of the powers vested in him as Head of the Department in terms of Cabinet Secretariat letter No. A-49011/8/86-DD.1(B) dated 10th May, 1986 and Cabinet Secretariat letter No. A-27011/4/86-EA-II(A) dated 18/12/87 for a period till such time it is categorised otherwise from the date of issue of this order.

(authority : Approval of Director: ARC vide his Office Dy. No. M-665/Dir, ARC dated 10/8/94.)

Sd/-
 (D J P SAMUEL)
ASSTT DIRECTOR (ADMN)

1. The Director of Accounts, Cab Sectt, New Delhi.
2. The Deputy Director (Admn), Doom Dooma with ref to his Memo No. ARC/ESTT/R/A/DDM/93-12850 dated 24/9/93 along with Cab Sectt letter dated 18/12/87.
3. The Accounts Officer, ARC Dtd., New Delhi.
4. SO(G), SO(P), SO(T), SO AW
5. Guard file.

" // copy //

Attested
 [Signature]
 Admn

Attested
 [Signature]
 Admn

EXTRACT OF MSG NO. ARC/COO/D/30(A)/87-III
DATED 4/8/95 RECEIVED FROM AD(NGO), DLY ADDRESSED
TO AD(A). DDM IS REPRODUCED BELOW FOR INFORMATION.

REF YR SIG ESTT/RA/634 DT. 1/8/95 REG GRANT OF
RATION ALLOWANCE TO NON EXECUTIVE STAFF (.) CAB
SECTT HAVE INTIMATED THAT SIMILAR PROPOSAL OF R&AW
HAS BEEN TURN DOWN BY MIN. OF FINANCE IN WAKE OF
FIFTH PAY COMMISSION (.) WE HAVE BEEN ADVISED TO
TAKE UP MATTER WITH FIFTH PAY COMMISSION (.) WE
HAVE BEEN ADVISED TO TAKE UP MATTER WITH FIFTH PAY
COMMISSION THROUGH SUPPLEMENTARY MEMO (.) MATTER
ALREADY TAKEN UP WITH PAY COMMISSION (.) EOM (.)

ARC/ESTT/RA/DDM/93- 8318
D90 the Deputy Director (Admin)
ARC, Doom Dooma

Dated the, 9/8/95

Copy to:

- 1) The Commander, Air Wing, ARC, Doom Dooma.
- 2) The Assistant Director (I), MS, ARC, Doom Dooma.
- 3) The Assistant Director (T), FRU, ARC, Doom Dooma.
- 4) C.E.O Hanger, ARC, Doom Dooma.
- 5) A.A.O., ATC, ARC, Doom Dooma.
- 6) S.M.O., ARC Hospital, ARC, Doom Dooma.
- 7) X.T.O., Commo, ARC, Doom Dooma.
- 8) Accounts Officer, ARC, Doom Dooma.
- 9) Section Officer, ARC, Doom Dooma.
- 10) S.F.O (n), ARC, Doom Dooma.
- 11) P.S NGO, ARC, Doom Dooma.
- 12) Station Officer, Fire Service, ARC, Doom Dooma.
- 13) I/C MT, ARC, Doom Dooma.
- 14) PMC, Officers Mess, ARC, Doom Dooma.
- 15) Secretary, JO Mess, ARC, Doom Dooma.
- 16) Secretary, SNCO Mess, ARC, Doom Dooma.

(KANAI R.M) 8875
SECTION OFFICER

/uma/

Accepted
Parvinder
Sohal

Accepted
Parvez
Sohal

Copy

No. ARC/ESIT/RA/MHL/94-134243
 O/O the Deputy Director (Admn)
 Aviation Research Centre
 Government of India
 Post : Doom Dooma : 786 151
 Dist : Tinsukia : (Assam)

Dated the, 20.12.95

Sub : Forwarding representations of Ministerial/ other categories of staff working at FRU, Numaligarh for sanction of Ration Money as admissible to Technical Executive cadre/

Enclosed please find herewith the representations submitted by the following staff of FRU, Numaligarh for sanctioning of Ration Money as admissible to Technical/ Executive Cadres posted at FRU, Numaligarh for consideration please:

<u>Sl.No.</u>	<u>Name & Designation</u>
	S/Shri
01.	Rajen Rajkhowa, Pharmacist
02.	Jatin Borthakur, L.D.C.
03.	Bijaya Ku. Singh, L.D.C.
04.	Kajal Dutta, L.F.M.
05.	Robin Das, F/Optr.
06.	Madhab Borah, F/Optr.
07.	P.J. Saikia, F/Optr.
08.	Atul Ch. Baruah, L/A
09.	Prabhunath Ram, L/A
10.	Rameswar Saikia, B/A
11.	D.C. Karmakar, L/A
12.	Makhan Ch. Das, L/M
13.	Kalaleswar Kachari, L/M
14.	Horendra Nath Das, Line Sub-Insp.
15.	Khogen Kachari, L/M
16.	Damahu Das, L/M
17.	Apurba Ch. Seal, L/M
18.	Dilip Bora, L/M
19.	H.D. Bhakta, Chowkidar.
20.	R.P. Sharma, -do-
21.	G.C. Deka, -do-
22.	Siblal Ghasi, -do-
23.	Horen Gogoi, -do-
24.	Duwaru Dushad, -do-
25.	Bapuram Hanse, -do-
26.	Mrs. P. Gogoi, -do-
27.	S/Shri M.T. Lengneh, -do-
28.	Haru Ram, -do-
29.	Sarvajeet Tnapa, -do-
30.	I.B. Gurung, -do-
31.	Upen Ch. Bora, -do-
32.	Debeswar Bora, -do-
33.	K.T. Lengneh, -do-
34.	B.S. Kro, -do-
35.	S.T. Lengneh, -do-
36.	Jiren Tokbi, -do-
37.	Biswajit Ojha, -do-
38.	P. Rajak, -do-
39.	H.N. Balwar, -do-
40.	L.R. Gour, -do-

Attested
forwards
now

Sl.No. Name & DesignationS/Shri

41.	N. Bhumij,	Chowkidar.
42.	H.S. Tissue,	-do-
43.	R.K. Deb,	-do-
44.	Boodhanlal Boraik,	-do-
45.	Lorence Terang,	-do-
46.	H.B. Rai,	-do-
47.	H.C. Thakur,	-do-
48.	H.S. Terang,	-do-
49.	Little Ayer,	-do-
50.	C.S. Tissue,	Safaiwala
51.	Mrs. Makani Das	Safaiwala
52.	S/Shri Debidas Naik,	Chowkidar
53.	Debeh Gogoi,	Chowkidar

2. A Court Case filed by Shri B.P. Saikia, Sanitary Inspector, Shri Dipak Nandi, Radio Mistry and 168 others of ARC, Doom Dooma in the same context is pending in the Hon'ble CAT, Guwahati.

3. It is, requested that further necessary action on their application may please be taken at ARC Hqrs., and ec-
sion intimated to this office.

(R.K. SARIN)
ASSISTANT DIRECTOR (ADMN)
For DEPUTY DIRECTOR (ADMN)

Encl : As above

To

The Deputy Director (B),
ARC Hqrs., New Delhi.

Copy to: The Assistant Director (T), FRU, Numaligarh w.r.t.
his No.1142 dated 4/12/95.

Sd/-
ASSISTANT DIRECTOR (ADMN)
For DEPUTY DIRECTOR(ADMN)

// True Copy Attested //

N. V. Mitali
17-2-96
Asst. Director,
Data Research Unit
Guwahati (Assam)

J. Baruah
H.D.V.

Annexure- VIII.

To

The Director ,
 Aviation Research Centre,
New Delhi.

(Through Proper Channel)

Sub :- Request for sanction of Ration money to all category of staff as admissible to Technical/Executive cadre posted at F.R.U. Numaligarh.

Respected Sir,

I have the honour to submit that following for your kind consideration and sympathetic action please . That Sir, as per the order No.ARC/Coord/30(B) 87-111-186 dt. 22.2.94. Director of ARC, New Delhi has sanctioned with the powers vested on him the Ration money ffrom F.A. to F.O. as applicable to BSF personnel in peace time. In the said order Doon Dooma has been categorised as 'B' implying that it is a hard posting.

Now, vide Msg No.ARC/Coord/30(B)87-111 dt. 3.11.95 of DD(B), Delhi that F.R.U. Numaligarh is also declared as category 'B' and Ration money has been sanctioned only to the Technical/Executive cadre posted at F.R.U. Numaligarh w.e.f. 1.11.95.

*Atkesia
 Jannat
 H.A.W.*

In this respect I would like to put forward following justification for extending same facility to other categories of staff posted in this station.

1. In hard posting stations of ARC like Pakila (Now woundup) and Leh all facilities like free Ration , Winter clothing, Winter allowance were admissible to all

Contd..

category of staff and not restricted to Technical/Executive cadre only.

2. House rent allowance, Assam compensatory allowance, special duty allowance for disturbed area are admissible to all category of staff posted at F.R.U. Numaligarh like Technical/Executive cadre.

3. Technical/Executive cadre of A.R.C. is entitled for Ration Money only at hard posting (category-B) station Doon Dooma and Numaligarh but not in general. From this, it is clear that Ration money allowance is purely an extra privilege granted due to hard posting.

It is quite obvious from above cited facts that all facilities and other allowances for hard posting were admissible to all staff except Ration money, which is granted to Technical/Executive cadre only. It is not understood why this discrimination is made to other categories of staff in case of Ration money only.

Therefore, it is requested that this discrimination that has demoralised other categories of staff working in the same organisation may kindly be rectified and enable me for the entitlement of Ration Money.

Thanking you Sir,

FRU, Numaligarh,
Dt. 4.12.95,

Yours faithfully,
Sd/- Illegible.

*Jyoti Chandra
Kewal*

29

No. FRU/MH/EST-5(95) / 1433
 Field Research Unit,
 Govt. of India,
 P.O. Numaligarh - 785 615
 Dist - Golaghat (Assam)

Dated the, 17/02/96

Sub : Ration Money for Nonexecutive Staff.

Ref : Representation made by all non-executive staff of FRU, Numaligarh.

With reference to the representations given by non-executive staff of FRU, Numaligarh & forwarded by AD(Admn) Doom Dooma to ARC Hqrs, New Delhi, the following reply had been recd. from Hqrs:-

QUOTE:

No.ARC/Coord/30(B)/87-III-
 Aviation Research Centre,
 Directorate General of Security
 Office of the Director,ARC
 Cabinet Secretariat
 East Block - V, R.K. Puram,
 New Delhi - 110066.

Dated the,

MEMORANDUM

Asstt.Director (A),ARC Doom Dooma may please refer to his letter No.ARC/ESTT/RA/MHL/94-13424 dated 20.12.1995 forwarding fifty three representations in respect of the Staff of FRU, Numaligarh for grant of Ration Allowance.

2. Director, ARC has seen the representations. Since there is clear stipulation in the Cabinet Secretariat's letter No.A-27011/4/86-EA-II(A) dated 18.12.1987 that the concession of Ration Allowance will be admissible to the executive Staff upto the rank of Field Officer subject to classification of the location as Category 'B' or 'C' Station as per rates admissible to BSF Personnel & from time to time non-executive Staff of FRU, ARC Numaligarh are, therefore, not entitled to Ration Allowance.

3. The representationists may please be informed suitably.

Sd/-

(D.K. SARKAR)
 DEPUTY DIRECTOR (B)

To
 The Asstt.Director(A),
 ARC, Doom Dooma.

UNQUOTE:

All persons concerned.

(N. VISWANATHAN)

*N. Viswanathan
 17.2.96*
 Asst. Director,
 Field Research Unit
 Golaghat (Assam)

*Attested
 S. Sarmah
 S. Sarmah*

To

The Director,
Aviation Research ~~Research~~ Centre,
New Delhi

(Through Proper Channel)

Sub : Application for seeking permission to go to Honourable C.A.T., Guwahati, Assam for Non - entitlement of Ration Allowance to Non-executive Staff working at FRU, Numaligarh

Ref : Memo No. ARC/Coord/30(B)/87-III-Dt. Nil of DD(B), ARC, New Delhi and endorsement letter No. ARC/ESTT/RA/MHL/94-1377 Dtd. 25.1.96 of S.O. ARC, DDM.

Sir,

Respectfully, I would like to inform you that, I have been informed vide your Memo No. cited above that Non-executive staff are not entitled for Ration Allowance.

Therefore, it is requested that I may kindly be permitted to go to Honourable C.A.T., Guwahati for seeking justice.

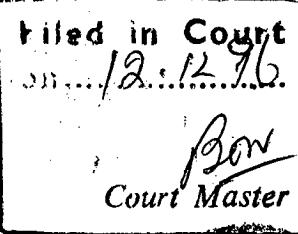
Thanking you sir,

Yours faithfully,

FRU, Numaligarh.

Date: 25/2/96

*Sarwar
Rehman*



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

O.A. NO. 89 of 1996

Sri Rajen Rajkhowa & Ors.

-versus-

Union of India & Ors.

-And-

In the matter of :

Written statement on behalf of
Respondent Nos. 1, 2, 3 and 4.

I, R.K. Mahajan, Deputy Director (Admn.)

Aviation Research Centre, Government of India,

Dumduma do hereby solemnly affirm and state as

follows :

1. That I am the Deputy Director (Admn.) in the office of the Aviation Research Centre, Dumduma and acquainted with the facts and circumstances of the case. I have gone through a copy of the Application and have understood the contents thereof. Save and except whatever is specifically admitted in this written statement the other contentions and statements in the application may be deemed to have been denied and am competent and authorised to file this written statement on behalf of the Respondent Nos. 1, 2, 3 and 4.

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Filed by 13
Sri R.K. Mahajan
Admn. Court & Govt.
Standing Counsel
12.12.96

2. That with regard to the contents made in paragraph 6.1 of the original application the respondents beg to state that they have no comments on them.

3. That with regard to the contents made in paragraph 6.2 of the original application the respondents beg to state that though it is fact that Government of India had set up a commission to look into the various demands of the staff, but the Commission was set up to consider and examine the demands of the Staff of R & AW exclusively. While examining the question of grant of concessions to the various staff of R & AW, the question of granting similar concession to the staff of ARC was also considered by the Government. Consequently, certain concessions were granted to various categories of ARC Staff except those on deputation from IAF. Some of the concessions were to be granted only if the Head of the Department felt at certain times that certain locations or assignments had became specially hazardous and there was a specific increase in the threat to the personnel or premises. Whenever the Head of the Department of ARC considered the situation and circumstances of a particular place and felt to grant appropriate concession to the staff posted there, he, with the approval of the Government granted such concessions. In view of the facts, the concessions were granted in piece-meal. As already stated, One Man Commission was set-up exclusively for considering the demands of the staff of R & AW, we do not have the report of the said One Man Commission.

4. That with regard to the contents made in paragraph 6.3 of the original application the respondents beg to state that all employees of A.R.C. posted at FRU, ARC, Numaligarh were duly kept informed about their entitlement to the various concessions granted by the Government from time to time. Had they not been informed with regard to the concessions to which they were entitled to, they would not have been in a position to produce copies of Government orders/letters vide which certain concessions like Ration Allowance etc. were granted to them. However, photocopies of orders/letters are enclosed.

Copies of Orders and Letters are annexed herewith and the same are marked as Annexure R₁: R 2

5. That with regard to the statements made in paragraph 6.4 of the original application the respondents beg to state that they have no comments on them.

6. That with regard to the statement made in paragraph 6.5 of the original Application, the respondents beg to state that it may be mentioned here that in order to grant concession of House Rent Allowance to non-executive employees of various cadres, Government had equated various non-executive posts with different posts of executive cadres. The equation was done by the Government only for grant of House Rent Allowance and not for any other concession. As a result of the said equation, the employees who have not been provided with Government accommodation at FRU, ARC, Numaligarh are being paid House Rent Allowance.

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7. That with regard to the statement made in paragraph 6.6 of the application the respondents beg to state that they have no comments on them.

8. That with regard to the statements made in paragraph 6.7 of the application the respondent beg to state that it is not correct that all the employees of various non-executive cadres were clubbed ~~in~~ with one such grade for the purposes of getting all the concessions. Equation of various posts of executive cadres was ordered by the Government exclusively for the purposes of House Rent Allowance as already stated. Although it is admitted. That none of the applicants are on deputation from IAF. Yet they are not entitled to Ration Allowance as the concession of Ration Allowance has been extended to the employees of Junior executive Cadre upto the rank of Field Officer on the analogy of the Junior Executive staff of R & AW for whom this concession was initially granted.

9. That with regard to the contents made in paragraph 6.8 of the application the respondents beg to state that since the concession of grant of Ration Allowance was subject to classification of location as Category 'B' or 'C' Station by the Head of the Department, it was granted w.e.f. 3.11.95 after seeking approval of the Government.

10. That with regard to the contents made in paragraph 6.9 of the application the respondents beg to state that it is not correct that the employees of all Categories/ Cadres of ARC posted at FRU, ARC, Numaligarh were entitled

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to get the Ration Allowance. Government orders on the subject are very clear which stipulated that the Ration Allowance would be admissible to the employees upto rank of Field Officer and below for locations Categorised as 'B' and 'C' Stations. In the R & AW, only the staff of Junior executive Cadre upto the rank of Field Officer are entitled to Ration Allowance as sanctioned by the Government. It is wrong to say that the authorities have misinterpreted Annexure-II of the Cabinet Secretariat letter dated 18.12.87. The concessions of Ration Allowance shown at Sl. No.1 of the Annexure has been extended to the employees of various Executive Cadres of ARC upto the rank of Field Officer and below for locations categorised as 'B' and 'C' Stations as per rates as applicable to BSF from time to time in peace areas/ in operational areas as the case may be. As already mentioned, the equation of the posts of non-executive Cadres with the posts of Executive Cadre was exclusively meant for grant of House Rent Allowance. Therefore, the order cannot be made applicable to grant of other concessions such as Ration Allowance.

11. That with regards to the contention made in paragraph 6.10 of the application the respondents beg to state that when the need for grant of Ration Allowance to the junior executive staff of ARC, FRU, Numaligarh was examined and considered by the Head of Department of ARC, the same was sanctioned w.e.f. 3.11.95 after declaring Numaligarh as Category-'B' Station with the approval of the Government. As such the employees of junior Executive

Cadre of ARC posted there, have been drawing Ration Allowance as per the rates admissible to BSF from time to time. As already mentioned in Para-9 above, the applicants who do not belong to Junior Executive Cadre of ARC, are not entitled to get the Ration Allowance.

12. That with regard to the statement made in paragraph 6.11 of the application the respondents beg to state that neither any injustice has been done to the staff of ARC at Numaligarh nor Government orders granting Ration Allowance to the staff of ARC were misinterpreted. It is also totally incorrect to mention that due to the misinterpretation of relevant Government orders with regard to the grant of concession of Ration Allowance, the matter was taken up with the higher authorities. In order to provide similar concessions to the non-executive staff of ARC, FRU, Numaligarh, the matter was taken up with the Government. The Government replied that a similar proposal in respect of R & AW was examined by them and had not agreed to in the wake of the 5th Central Pay Commission and advised us to submit the case to the 5th Pay Commission through supplementary memo if not already done. Since recommendations for grant of Ration Allowance to Group-'C' and 'D' non-executive staff of the non-combatised wings of DGS as in the case of executive staff has already been submitted to the 5th Central Pay Commission, no further action was taken.

13. That with regard to the contents made in paragraph 6.12 of the application the respondents beg to state that it may be mentioned here that all the Central Pay.

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Commissions set-up in the past had recommended so many concessions to the Central Government employees from time to time and as such it is irrelevant to say that the grant of Ration Allowance has nothing to do with the Pay Commission. It is also incorrect to say that all concessions including Ration Allowance were granted to all categories of staff of ARC. Since the Ration Allowance is admissible only to the junior executive staff upto the rank of field officer as mentioned time and again in the foregoing paras, the applicants are not entitled to the Ration Allowance in terms of the existing orders.

14. That with regard to the statements made in paragraph 6.13 of the application the respondents beg to state that they have no comments.

15. That with regard to the statement made in paragraph 6.14 of the application the respondents beg to state that they have no comments.

16. That with regard to the statement made in paragraph 6.15 of the application the respondents beg to state that since the Ration Allowance was granted to the Junior Executive Staff of FRU, ARC, Numaligarh only on the basis of Government orders on the subject. action taken by the concerned authorities was neither illegal nor arbitrary and nor discriminatory.

17. That with regard to the statement made in paragraph 7 of the application the respondents beg to state that since Government orders do not permit grant

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of Ration Allowance to non-executive staff of various cadres in ARC posted in a station classified as Category 'B' station, the request of non-executive staff, therefore, could not be acceded to.

18. That with regard to the statement made in paragraph 8 of the application the respondents beg to state that they have no comments on them.

19. That with regard to the statement made in paragraph 9(I) of the application the respondents beg to state that as already stated above the Ration Allowance was granted to the junior executive staff (i.e. upto the rank of Field Officer and below) of FRU, ARC, Numaligarh only on the basis of Government orders, denial of Ration Allowance to the ineligible staff was not illegal and arbitrary.

20. That with regard to the statement made in paragraph 9(II) of the application the respondents beg to state that the allowance has been granted correctly to the entitled staff in accordance with the Government orders. As such the action taken by the Department is not liable to be quashed.

21. That with regard to the statement made in paragraph 9(III) of the application the respondents beg to state that as already stated in the above paras, the equation of various non-executive posts with the various posts of executive cadres was meant exclusively for grant of House Rent Allowance. Such equation cannot make the applicants entitled to other concessions for which

Government have already specified certain conditions.

22. That with regard to the statement made in paragraph 9(IV) of the application the respondents beg to state that it may be mentioned that Government have granted Ration Allowance to the non-gazetted combatised personnel of BSF, ITBP, CRPF and IB keeping in view of the nature of their duties. Similarly the non-gazetted executive employees of R & AW and ARC have also been granted concession of Ration Allowance on the basis of nature of their duties and place of posting etc. The non-executive employees of various cadres of ARC posted in a place classified as Category 'B' or 'C' station but who have not been engaged and nor could be engaged for the executive duties, are, therefore, not entitled to Ration Allowance. As such, the question of discrimination does not arise.

23. That with regard to the statement made in paragraph 9(V) of the application, the respondents beg to state that it may be seen that Government of India have so many Organisations/Departments functioning under various Ministries. Each Organisation/Departments has various types of posts in various Cadres. Different allowances/concessions have been prescribed for various types of posts keeping in view the place of posting and nature of duties. Some posts carry special pay while other do not. The incumbents of some posts enjoy certain privileges due to the expertise in the fields of their duty while the others who perform their normal duty in the same place draw only salary in the prescribed pay scale. It would, therefore be seen that

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seen that there is no parity in the entitlement of the Government servants even though they may remain in the same situation. Concessions vary from post to post. Since the Ration Allowance is admissible only to the junior executive staff of ARC (upto the rank of Field Officer) on being posted in a place classified as Category 'B' or 'C' station for the purpose of grant of Ration Allowance as per Government order, the question of discrimination and denial of allowance does not arise.

24. That the applicants are not entitled to any relief as sought for in the application and the same is liable to be dismissed with costs.

D
Deputy Director (Adm)
Aviation Research Centre
Dt. of Civil Aviation Security,
(Caption Secretariat)
Doom Dooma (Assam)

VERIFICATION

I, Shri R.K. Mahajan, Deputy Director (Admn.)
Aviation Research Centre, Government of India,
Dum Dum do hereby solemnly affirm and declare that
the contents made in paragraph 1 of this written
statement are true to my knowledge and those made
from paragraphs are derived from records
which I believe to be true and rest are my humble
submission before this Hon'ble Tribunal.

And I sign this verification on this the
day of August, 1996 at

R. K. Mahajan
Deputy Director (Admn.)
Aviation Research Centre
Ministry of General of Security,
(Cabinet Secretariat)
Doom Dooma (Assam)

~~SECRET~~

NO. A.27011/4/86-EA-II(A)
 GOVERNMENT OF INDIA
 CABINET SECRETARIAT
 BIKANER HOUSE (ANNEXE)
 SHAHJAHAN ROAD

New Delhi, the 15 Dec., 1987

To

Shri R. Swaminathan,
 Director (ARC),
 Directorate General of Security,
 Cabinet Secretariat,
 New Delhi.

Subject:-

Grant of concessions to the staff of ARC.

P/S.C.

Sir,

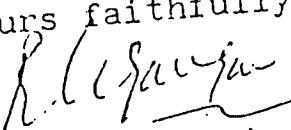
In continuation to this Cabinet Secretariat's letter No. A.49011/8/86-DO-I(B) dated 10th May, 1986 on the subject mentioned above I am directed to convey the sanction of the President to the grant of additional concessions mentioned in the Annexure to this letter to the various categories of the staff of A.R.C. except those on deputation from Indian Air Force.

2. This will take effect from 1st August, 1987.

3. This issues with the concurrence of the Ministry of Finance vide their U.O. No. S-1428/SC-87 dated 10.8.1987 read with UO No. 1151/Director(F/S)/81 dated 2nd Dec. 1987.

Encl:- Annexure.

Yours faithfully,


 (R.K. GANGAR)
 DY. SECRETARY

Shri J. Subramanian, Director (1F), Cabinet Sectt.,
 New Delhi.

Shri G. B. Mathur, Dy. Director of Accounts, Cabinet Sec

Shri K. K. Mittal, Dy. Director of Accounts (SA) Offi
 of the DACS, New Delhi with reference to his notes
 recorded on the file.

File No. A.49011/8/86-DO-I.

BY. SECRETARY

Attached

Urgent
 Sub. Secretary
 P.O. papers

Part I of the concession.

Extent of the concession granted.

4

Ration allowance

Ration allowance upto the rank of FO and below at the following rates:-

Location

Rates

(1) Category B stations

As admissible from time to time in the Border Security Force in peace areas.

(2) Category C stations

As admissible from time to time in the B.S.F. in operational areas.

Security allowance to Ministerial, Secretarial and Accounts Cadre

Security allowance at the following rates to the following category of the staff working in Top Secret Branches subject to a maximum of 15% in each Grade:

Designation

Amount

L.D.C. ✓
Steno Gr.III/UDC ✓
Steno Gr.II/Assistant
Section Officer/Private
Secretary/Sr.P.A. ✓
Assistant Director ✓

Rs.20/- p.m.
Rs.30/- p.m.
Rs.50/- p.m.
Rs.100/- p.m.
Rs.200/- p.m.

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ANNEXURE-R2

No.A-49011/0/06-DO-I(B)
Government of India
(Cabinet Secretariat)
Bikaner House (Annexe)
Shahajahan Road

346

New Delhi, the 10th May, 06

To
Shri R. Swaminathan,
Director (ARC),
Directorate General Security
Cabinet Secretariat, New Delhi.

Subject:- Grant of concessions to the staff of ARC.

Sir,

I am directed to say that while examining the question of grant of concessions to the various staff of RGAW, the question of granting similar concessions to the staff of ARC was also considered by the Government of India. The President is pleased to sanction the concessions, mentioned in Annexure to this letter, to the various categories of the staff of ARC except those on deputation from the Indian Air Force.

2. If at certain times the Head of Department feels that certain locations or assignments have become specially hazardous and there is a specific increase in the threat to the personnel and/or premises he can determine on merits the criteria of hardship and the period for which such locations may be categorised as 'B' or 'C' station so declared for the RGAW after recording the reasons in writing.

3. This issues with the concurrence of the Ministry of Finance vide their UO No.2403/SE/05 dated 27.12.05.

Yours faithfully,
Sd/-R. N. Pillai, Special Secy.

Extract from Annexure of letter No.A-49011/0/06-DO-I(B) dt. 10.5.06

6. House Rent Allowance. House Rent Allowance facilities admissible to the Executive Cadre will be admissible to the personnel of other cadres also of corresponding levels. Separate orders will be issued about corresponding levels.

Revised
Rao

Revised
off Chancery

(18)

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ANNEXURE - III

45

Government of India
Cabinet
Bikaner House Annex
Shahjahan Road
New Delhi

(347)

407

dated, the 26 Oct 1986.

No. 11016/6, 3-101

D.R.D.E.R.

Subject: - Extension of House Rent Allowance concession to
other cadre's of Cabinetariat apart from executive cadre.Reference ARC, Dte. U.O. NO. ARC/E-I/86/85, dated the
15-9-1986.

In continuation to this Secretariat letter No.
A-49011/8/86-DOI, dated the 10.5.1986, sanction of the
President is hereby conveyed to the equation of posts
listed at Annexure 'A' to this order in various cadres
of corresponding levels in the ARC to that of the
executive cadres in the said organisation exclusively for
the purpose of payment of House Rent Allowance as admissible
to the executive cadre.

This issues with the concurrence of the Director (IR)
vide their Dy. No. 1799 dated 1.10.1986.

Sd/-
(R K GANGER)
DEPUTY SECRETARY (SR)

To:

Shri R. Swaminathan, Director, ARC, New Delhi.

1. Shri R. Swaminathan, Director, ARC, New Delhi.

2. Shri N.C. Roy Choudhury, Director of Accounts,
Cabinet Secretariat, New Delhi.3. Shri J. Subramanian, Director (IR), Cabinet Secretariat,
New Delhi.

Guard File.

VICKY

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Attended
ARC Secretariat

15.	Masscour(Physiotherapist)	425/-
16.	Dietician	425/-
17.	Junior Technical Officer Gr.II	425-700/-
18.	Jr. Stores Officer Gr.II	425-700/-
19.	P.O.I / Supervisor	425-600/-
20.	Head Clerk(Accounts)	425-600/-
21.	Pay Accounts Clerk	320-560/-
22.	Medical Asstt(Dental)	425-600/-
23.	Medical Asstt(General)	425-600/-
24.	Aerodrome Operator	380-560/-
25.	Radio Technician	380-560/-
26.	Radio Operator	380-560/-
27.	Scientific Asstt	425-700/-
28.	Senior Observer	320-560/-
29.	Junior Accountant	425-700/-
4.	A.F.O.	
Rs 330-8-370-10-		260-400/-
400-EB-10-480/-		330-480/-
1.	L.D.C.	320-400/-
2.	Asstt Station Officer	
3.	Leading Fireman/MF Fitter	
	Driver-Driver Havildar.	
4.	Fireman/Fire Operator	260-400/-
5.	Lab. Asstt	260-400/-
6.	Telephone Operator	260-400/-
7.	Carpenter(Airwing)	320-400/-
8.	Carpenter(MW Workshop)	260-400/-
9.	Tailor(Airwing(Present	320-400/-
	incumbent)	
10.	Tailor(Airwing)(Future	260-400/-
	incumbent)	
11.	Driver Operator Crane	330-480/-
12.	Pharmacist(Unqualified)	330-480/-
13.	Mechanic	260-400/-
14.	Electrician	260-400/-
5.	S.F.A	
Rs 260-6-326-EB-8-		260-350/-
350/-		260-350/-
10.	Senior Gestetnor Operator	225-350/-
1.	Driver	260-350/-
2.	Lines sub-Inspector	260-350/-
3.	Carpenter(Medical unit)	260-350/-
4.	Tailor(Medical unit)	260-350/-
5.	Fitter	260-350/-
6.	Senior Examiner(Tyre)	260-350/-
7.	Vulcanisor Fitter	260-350/-
8.	Blacksmith Grade.I	260-350/-
9.	Welder Grade.I	260-350/-
10.	Upholster	260-350/-
11.	Mechanist(Turner)	260-350/-
12.	Painter	260-350/-
13.	Mistri	260-350/-
14.		260-350/-
6.	Field Asstt.	
1.	Lab.Attendant	210-270/-
2.	Ayah	196-222/-
3.	Daftary	210-270/-
4.	Peon	196-222/-
5.	Supper(Safaiwala)	196-222/-
6.	Laundah	196-222/-
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Corresponding pay scale of other cadre.

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Designation and
pay scale of
executive cadre

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C.F.O.
35-650-30-740-35-810-SD-
35-980-40-1000-SD-40-1200.

R.S. 555

1. Section Officer	550-1200/-
2. Accounts Officer	540-1200/-
3. Private Secretary	775-1200/-
4. Sr. P.A.	550-1040/-
5. Asstt Fire Officer	650-1200/-
6. Asstt Commendant	650-1200/-
7. Asstt Engineer	650-1200/-
8. Asstt Surgeon(Civil) Gr. I	650-1200/-
9. Deputy Works Supdt.	650-1200/-
10. Asstt Technical Officer	650-1200/-
11. Asstt Aerodrome Officer	650-1200/-
12. Asstt Meteorologist	650-1200/-
13. Librarian	650-1200/-
1. Assistant*	425-800/-
2. Steno Gr. II (PA)*	425-800/-
3. Accountant	500-900/-
4. Station Officer	550-750/-
5. Asstt Librarian*	550-900/-
6. Foreman	550-900/-
7. Jr. Technical Officer Grade-I	550-900/-
8. Jr. Stores Officer Gr. I	550-900/-
9. Technical Asstt (Air Wing)	550-750/-
10. Communication Asstt.	550-750/-
11. Professional Asstt.	550-900/-
12. Jr. Accounts Officer	550-900/-
13. Senior Medical Asstt.	550-900/-

Group 'D' posts. Though F.O. is a group 'C' post their equivalent with
Group 'D' post is shown as there is no equivalent post of Assistant
P.A. (Steno, II)/Asstt Librarian in junior executive cadre.

Deputy Field Officer

35-425-15-530-23-15-550-20-
600/-

1. Steno. Gr. III	330-550/-
2. U.D.C.	330-550/-
3. Technical Asstt (Library)	425-700/-
4. Overseer	425-700/-
5. Teacher	290-550/-
6. Nursing Sister	455-700/-
7. Staff Nurse	425-640/-
8. Jr. Audio Grammer	425-640/-
9. Jr. Tech. Technician	330-550/-
10. Electricist (Qualified)	330-550/-
11. Military Inspector	330-550/-
12. Construction Theatre Technician	330-550/-
13. Jr. Tech. Technician	330-550/-
14. Asstt. Patten	330-550/-
	425-700/-
	425-700/-

Farrukh

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6.	Chowkidar/Watchman	196-232/-
7.	Gardener/Halli	196-232/-
8.	Lineman	210-270/-
9.	Lab Attendant/Bearer	210-270/-
10.	Carpenter (airwing)	210-290/-
11.	Carpenter Gr.II (N.V. Workshop)	210-290/-
12.	Head Gardener	210-270/-
13.	Jamadar (Sweeper)	210-250/-
14.	Cook	210-250/-
15.	Paramaintenance Assistant (Packer)	210-290/-
16.	Cobbler	210-290/-
17.	Grass Cutter	196-232/-
18.	Waterman/Water Carrier	196-232/-
19.	Loader	196-232/-
20.	Dresser	196-232/-
21.	Nyah (Para Medical Staff)	210-270/-
22.	Barber	200-250/-
23.	Waiter/Hard Boy/ Washer up.	200-250/-
24.	Mazdoor/Anti-Malaria Mazdoor	196-232/-
25.	Dhobi	196-232/-
26.	Helper	196-232/-
27.	Cleaner	210-290/-
28.	Junior Electrician	196-232/-
29.	Block Smith Gr.II	210-290/-
30.	Welder Grade II	210-290/-
31.	Plant Room Attendant	210-290/-
32.	Aircraft Assistant	210-270/-
33.	Traffic Hand	210-290/-
34.	Observatory Attendant	210-250/-

Family